

MR. SPEAKER: This was a question not concerning the report. It arose out of certain remarks made by Prof. Samar Guha because it was in a general way a reference to the Committee. The Members of the Committee took it personally and they came to me and said 'We are members of the Committee and we are members of this House. If Prof. Samar Guha could do it, if Prof. Samar Guha could not wait for the debate on the report—he certainly got it and started shoving that report and the papers here—we have got every right to explain the whole position so far as it concerns us.' I am sorry that this has created a lot of trouble.

MR. SPEAKER: Papers to be laid.

SHRI HEM BARUA (Mangaldai): I want a statement from the hon. Minister on the death of a Press Correspondent in Bhutan while accompanying the President.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING ADVANCE DRAWN FROM CONTINGENCY FUND OF INDIA FOR NEW SERVICES.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): I beg to lay on the Table a statement (Hindi and English versions) showing advance drawn from the Contingency Fund of India during the 'Vote-on-account' period for expenditure on 'New Service' for which necessary provision had been made in the Budget Estimates for 1970-71. [Placed in Library. See No. LT-3338/70].

NOTIFICATIONS UNDER THE NAVY ACT

THE MINISTER OF DEFENCE, AND STEEL AND HEAVY ENGINEERING (SHRI SWARAN SINGH): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957.
 - (i) The Naval Ceremonial, Conditions of Service and Miscellaneous

(Second Amendment) Regulations, 1969, published in Notification No. S.R.O. 309 in Gazette of India dated the 1st November, 1969.

- (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1970, published in Notification No. S.R.O. 1E in Gazette of India dated the 21st February, 1970.
- (iii) The Navy (Discipline and Miscellaneous Provisions) First Amendment Regulations, 1970, published in Notification No. S.R.O. 126 in Gazette of India dated the 28th February, 1970.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) (i) above. [Placed in Library. See No. LT-3339/70].

AUDIT REPORT ON THE ACCOUNTS OF THE TEA BOARD, 1967-68

वैदेशिक व्यापार मंत्रालय में उप-मंत्री
(श्री राम सेवक) : अध्यक्ष महोदय, चाय बोर्ड के वर्ष 1967-68 के लेखे सम्बन्धी लेखा परीक्षा प्रतिवेदन की एक प्रति मैं सभा-पटल पर रखता हूँ। [Placed in Library See No LT-3340/70]

ARREST AND CONVICTION OF MEMBERS

[SARVASHRI RAMESHWAR RAO AND SURENDER REDDY]

MR. SPEAKER: I have to inform the House that I have received the following two telegrams, dated the 28th April, 1970, from the Deputy Commissioner, Secunderabad, and Shri A. Venkatrao, respectively:—

- (1) "Sarvashri J. Rameshwar Rao and R. Surender Raddy, Members of Lok Sabha, were arrested for defying prohibitory orders this day at 10 A.M. near Purana Pull, Hyderabad."